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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1808/2002

Wednesday, this the 17th day of July, 2002

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Mr. S.A.T. Rizvi, Member (A)

1. Rajbeer Singh
Constable of Delhi Police
(PIS No.28930943)
In O/o DCP 5th Bn. DAP,
Kingsway Camp, Delhi
2. Jawahar Lal
Constable of Delhi Police
(PIS No.28930938)
In O/o PM Cell Main Security Line
Vinay Marg, New Delhi
3. Shish Ram
Constable of Delhi Police
(PIS No.28930734)
In O/o DCP 5th Bn. DAP
Kingsway Camp, Delhi

..Applicants

(By Advocate: Shri Anil Singal)

Versus

1. Commissioner of Police
Police Head Quarters
IP Estate, New Delhi
2. Jt. Commissioner of Police
(Establishment) PHQ
IP Estate, New Delhi

..Respondents

O R D E R (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, VC (J):

We have heard Shri Anil Singal, learned counsel for applicants.

2. The learned counsel submits that the applicants are aggrieved by the fact that the respondents have failed to consider them in the DPCs held in the year 2001 as also in February, 2000 for admission to promotion List "C". According to him, the applicants were all Constables above the age of 40 years and should have been

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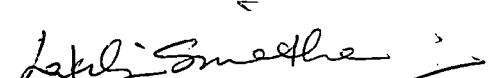
considered by the respondents for admission to promotion List 'C' but this has not been done. His submission is that the respondents have, contrary to the relevant rules, considered only Constables above the age of 45 years at the relevant time. In this regard, he has drawn our attention to representations made by the applicants referred to at pages 16-19 of the paper book. He has submitted that the concerned officer in respondents' office has orally intimated that their names were not considered by the DPCs held in February, 2000 and also in 2001.

3. In the above facts and circumstances of the case, the OA is disposed of with the following directions

The respondents are directed to pass a reasoned and speaking order in writing on the aforesaid representations made by the applicants in accordance with law, including the ground of limitation, if any, applicable to the facts of the case. This be done by the respondents within a period of one month from the date of receipt of a copy of this order, with intimation to the applicants.


(S.A.T. Rizvi)
Member (A)

/sunil/


(Mrs. Lakshmi Swaminathan)
Vice Chairman (J)